

against the consumer demand of about 60 to 70 wagons a day. The system had, however, to be changed due to the opposition from the Delhi Administration and others and ultimately the system of sponsoring of soft coke was re-introduced for Delhi Administration

Misuse of wagon allotments.—There has been a large scale misuse of soft coke allotments by the collieries and slack coal has been moved in place of soft coke. A number of such mis-loadings were detected in a surprise checks and the collieries penalised.

MANAGEMENT OF LIGHT RAILWAYS

- 171. SHRI CHITTA BASU:
SHRI S. C. ANGRE: DR.
BHAI MAHAVIR:

Will the Minister of RAILWAYS/रेल मंत्री be pleased to state whether Government propose to take over the management of Light Railways and particularly the Light Railways operating on the Howrah-Hoogly route?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS; रेल मंत्रालय में उपमंत्री (SHRI MOHD. SHAFI QURESHI): No Sir.

SUGGESTION FOR AMENDING MODE OF ADDRESSING JUDGES

* 172. SARDAR GURCHARAN SINGH TOHRA: Will the Minister of LAW AND JUSTICE/ विधि और न्याय मंत्री be pleased to state:

(a) whether Government's attention has been drawn to the reported suggestion made by the lawyers of the Punjab and Haryana High Court Bar recently that the Judges of the High Courts and of the Supreme Court should no longer be addressed "My Lord" and

(b) if so, the reaction of the Government of India thereto.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE/ विधि और न्याय मंत्रालय में राज्य मंत्री (SHRI NITIRAJ SINGH CHAUDHURY): (a) No, sir.

(b) Does not arise.

LICENCE GRANTED TO MESSRS. CENTURY ENKA

- 173. DR. SALIG RAM:
SHRI RAJENDRA PRATAP
SINHA: SHRI ARJUN
ARORA: SHRI KRISHAN
KANT:

Will the Minister of INDUSTRIAL DEVELOPMENT/ औद्योगिक विकास मंत्री be pleased to state:

(a) whether Messrs. Century Enka a company of the Birlas have been given licence for the production of chemical pulp sometime ago;

(b) if so, what is the licensed capacity thereof; and

(c) whether this company has been classified as a dominant undertaking?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT/ औद्योगिक विकास मंत्रालय में राज्य मंत्री (SHRI GHANSHYAM OZA): (a) No, Sir.

(b) and (c) Do not arise.

PROGRESS OF CENTRAL SECTOR SCHEMES FOR KERALA

*174. DR. K MATHEW KURIAN: Will the Minister of INDUSTRIAL DEVELOPMENT/ औद्योगिक विकास मंत्री be pleased to state:

(a) what is the progress made so far in the implementation of the Central Sector Schemes for Kerala, viz., the Cochin Shipbuilding Yard, the News-print factory and the Electronic Component Unit included in the fourth Five Year Plan;

(b) whether the Government of India have received new proposals from the Government of Kerala for the setting up of big industrial undertakings, such as class bolting unit scooter factory, pesticides manufacturing unit, watches, optical glass, T.V. sets and nylon yarn during the Fourth Plan period, and

(c) if so, the decision taken by the Government of India on these proposals?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT/ औद्योगिक विकास मंत्रालय में राज्य मंत्री (SHRI GHANSHYAM OZA): (a) to (c)

The information is being collected and will be laid on the Table of the House.

EMOLUMENTS OF HIGH COURT AND SUPREME COURT JUDGES

◆175. SHRI A. D. MANI: Will the Minister of LAW AND JUSTICE/ be pleased to state:

(a) whether Government propose to raise the emoluments of the High Court and Supreme Court Judges;

(b) if so, what is the nature of the proposal ;

(c) whether any Judges had resigned in the past on the ground that the emoluments given to High Court Judges were unsatisfactory; and

(d) if so, what are the names of those Judges?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE/ T (SHRI NITI-

RAJ SINGH CHAUDHURY): (a) and (b) There is no proposal now under consideration to raise the emoluments of High Court and Supreme Court Judges.

(c) During the last five yeais, there was only one case where "unsatisfactory conditions of service" was given as one of the reasons for resignation.

(d) Shri Arun Kumar Dutt.

PURCHASE OF COAL FROM COAL MINES

◆176. SHRI BHUPESH GUPTA: Will the Minister of RAILWAYS/ ^r *Rtt be pleased to state:

(a) whether it is a fact that the Indian Railways continue to purchase coal from those coal-mines which have failed to produce the certificates of the Regional Labour Commissioners to the effect that they have implemented the recommendations of the Coal Mines Wage Board;

(b) the total quantity of coal which has been purchased from such coal mines in 1969, 1970 and 1971;

(c) whether the railways propose to stop the further purchase of coal from those coal mines which are not implementing the recom-

mendations of the Coal Mines Wage Board; and

(d) whether Government have since taken any decision on the question of increase in coal prices; if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI):

(a) to (d) A statement indicating the position is laid on the table of the House.

STATEMENT

(a) All collieries supplying coal to the Railways except Assam Railways & Trading Co. (A.R. & T. Co.) Margherita, Assam, Burra Dhemmo and Patmohna Collieries in West Bengal, have submitted certificates of implementation of the recommendations of the Coal Mines Wage Board from the Labour Commissioners (Central). Railways have a standing agreement with M/s. A.R. & T. Co. for supply of coal at pre-decontrolled rate and they are expected to implement the Wage Board Award on the basis of increased off-take from them. In the case of the other two collieries viz. Burra Dhemmo and Patmohna, Railways are obliged to continue taking supplies, in view of the injunction secured by these collieries from Calcutta High Court.

(b) The policy of purchasing coal for the Railways from collieries that produce certificates of implementation of Wage Board's recommendations has been brought into effect from May, 1970. The approximate quantities of coal purchased thereafter for reasons above mentioned from collieries, which have not submitted the requisite certificates are indicated below:—

Year	Quantity purchased in thousands of tonnes.
1970 (from May)	276
1971 (upto April)	161

(c) It is not proposed to stop purchasing coal from M/s. A. R. & T. Co. as that is the only source of supply of coal to the Northeast Frontier Railway in that region. In view of the injunction issued by the Calcutta High Court, purchase of coal from Burra Dhemmo and Patmohna Collieries can be stopped and will be stopped, when Railways' obligation to do so ends.

(d) No decision has been taken so far.